

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

REGIONAL BENCH - COURT NO. I

**Excise Appeal No. 85913 of 2016**

(Arising out of Order-in-Appeal No. PUN-SVTAX-000-APP-244-15-16 dated 10.02.2016 passed by the Commissioner of Service Tax, (Appeals), Pune)

**Shogini Technoarts Pvt. Ltd.**

755, 756, Khed – Shivapur,  
Tal. Haveli, Dist. Pune

**.... Appellant**

Versus

**Commissioner of Central Excise, Pune-III**

41/A, ICE House, David Sasson Road,  
Pune – 411 001.

**.... Respondent**

**APPEARANCE:**

Shri Makrand Joshi, Advocate for the Appellant

Shri Rajiv Ranjan, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)**

**HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO. A/86905/2025**

Date of Hearing: 04.12.2025

Date of Decision: 04.12.2025

***Per: S.K. MOHANTY***

When the matter was called for hearing today, the Learned Advocate for the Appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L190320SV400009 dated 19.03.2020. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in open court)

**(S.K. Mohanty)  
Member (Judicial)**

**(M.M. Parthiban)  
Member (Technical)**